

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.69/98

Wednesday, this the 14th day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

1. VM Thomas,  
Sub Divisional Engineer(Commercial),  
Office of the Divisional Engineer,  
Telegraphs, Palai(Varithamakkal House,  
Thekkempuzha.P.O.)
2. KV Philip,  
Sub Divisional Engineer,  
E-10-B Exchange,  
Kottayam,  
(Karuchira Thekkethil,  
Puthenchantha.P.O.)

- Applicants

By Advocate Mr MR Rajendran Nair

Vs

1. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.
2. Union of India represented by  
Secretary to Government of India,  
Ministry of Communications,  
New Delhi.

- Respondents

By Advocate Mr George Joseph, ACGSC

The application having been heard on 14.1.98 the  
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicants coming to know that persons similarly  
situated like them had been pursuant to the order of this  
Tribunal in O.A.1456/91 granted the Selection Grade on

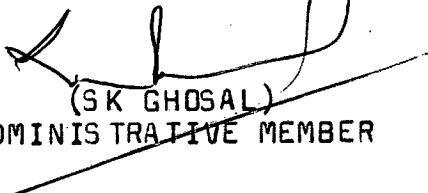
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completion of ten years of service as Technicians including the service rendered in the higher category of Phone Inspector etc. and consequent fixation of pay, made representations to the first respondent(A2 to A5). Finding no response to these representations, they have filed this application for a declaration that they are entitled to be granted notional promotion as Selection Grade Technician in the scale of pay of Rs.425-640 with effect from 25.3.75 and 10.3.75 respectively and for fixation of pay accordingly with arrears of revised pay and allowances and for an appropriate direction to the respondents to give them the said benefits.

2. When the application came up for hearing today, learned counsel on either side agreed that the application may be disposed of with a direction to the first respondent to consider and dispose of the representations A2 to A5 submitted by the applicants within a reasonable time.

3. In the light of what is stated above, we dispose of this application with a direction to the first respondent to consider the representations of the applicants A2 to A5, and see whether the applicants are similarly situated as the applicants in O.A.1456/91 and to give the applicants a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 14th January, 1998.

  
(SK GHOSAL)  
ADMINISTRATIVE MEMBER

  
(AV HARIDASAN)  
VICE CHAIRMAN

### LIST OF ANNEXURES

1. Annexure A2: Representation dated 2.6.97 submitted by the 1st applicant to the 1st respondent.
2. Annexure A3: Representation dated 23.5.97 submitted by the 2nd applicant to the 1st respondent.
3. Annexure A4: Representation dated 9.9.97 submitted by the 1st applicant to the 1st respondent.
4. Annexure A5: Representation dated 9.9.97 submitted by the 2nd applicant to the 1st respondent.

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